

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

TRANSFER PETITION(CIVIL)NO. 288 OF 2008

NEETU BADARYA

... **Appellant(s)**

Versus

PRASHANT KUMAR BADRYA

... **Respondent(s)**

ORDER

Having heard learned counsel for the respective parties, we are of the view that sufficient grounds have been made out to allow the transfer petition filed by the petitioner-wife, having particular regard to the fact that she has a 10 year old minor girl, whom she has to look after. In such circumstances, we allow the transfer petition and direct that H.M.O.P. 107A/2007 under Section 13(i) of the Hindu Marriage Act, 1955, pending before the Family Court, Jabalpur, be transferred to the Family Court at Kota, Rajasthan.

.....J.

(ALTAMAS KABIR)

.....J.

(MARKANDEY KATJU)

**New Delhi,
December 17, 2008.**